

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/TT/2015

Subject : Determination of transmission tariff of Asset-I:765 kV D/C Wardha-Aurangabad transmission line 1 and associated bays along with 765 kV, 3X80 MVAR line reactor at Aurangabad Sub-station, Asset-II:765/400 kV, 1500 MVA ICT-1 with bays and equipments at Aurangabad Sub-station, Asset-III:400 kV, 80 MVAR switchable line reactor for Aurangabad-Boiser transmission line ckt-1 charged as bus reactor at Aurangabad Sub-station, Asset-IV: 400 kV, 80 MVAR switchable line reactor for Aurangabad-Boiser transmission line ckt-2 charged as bus reactor at Aurangabad Sub-station, Asset-V:400/220 kV, 500 MVA ICT-3 with bays and equipments at Boiser, Asset-VI:400 kV, 80 MVAR line reactor for Aurangabad-Boiser transmission line ckt-1 charged as bus reactor at Boiser Sub-station, Asset-VII: 400 kV, 80 MVAR line reactor for Aurangabad-Boiser transmission line ckt-2 charged as bus reactor at Boiser Sub-station under IPPs generation projects in Chhattisgarh (IPP D) in Western Region for 2014-19 tariff period.

Date of Hearing : 6.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 8 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Subash C Taneja, PGCIL
Shri S. K. Venkatasan, PGCIL
Shri A. M. Pavgi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-



- a) The instant petition has been filed for determination of tariff of assets under IPPs generation projects in Chhattisgarh (IPP D) in Western Region for 2014-19 tariff period.
- b) The actual COD of Asset I, Asset II, Asset III, Asset IV, Asset V, Asset VI and Asset VII were 8.7.2014, 1.7.2014, 2.10.2014, 1.10.2014, 2.1.2015, 11.1.2015 & 7.1.2015 respectively.
- c) The RCE in case of the instant project will be submitted during the course of the day.

2. The Commission observed that there is cost over-run in case of some of the assets and directed the petitioner to submit the reasons for cost over-run.

3. The Commission further directed the petitioner to submit all the information sought vide POC order dated 15.4.2015 and the following information on affidavit with an advance copy to the respondents by 14.4.2016:-

- i. The details of the negative IEDC amount as mentioned in the Auditor's Certificates of Asset-I and II.
- ii. IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets.
- iii. Auditor's Certificate for Asset V, VI and VII and RLDC trial run Certificate for all the concerned Assets.
- iv. A certificate by the Regional Power Committee/National Power Committee to the extent to depict that commissioning of the element, against which additional RoE has been claimed, is benefitting the system operation in the regional/national grid, in accordance with Regulation 24(2)(iii) of 2014 Tariff Regulations.
- v. COD status of other assets of the scheme.
- vi. Revised tariff form based on actual COD of the assets.
- vii. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- viii. Undertaking duly depicting the un-discharged liabilities, if any.
- ix. The required documents i.e. RPC/CEA approval to support the commissioning of line reactors as bus reactors.



4. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

